

(c) whether a lenient view was taken of the crimes committed and the guilty given only token or light punishment; and

(d) if so, whether a fresh inquiry will be ordered and stern measures taken against the guilty men?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Presumably the Question relates to a case which occurred in 1961 in which an attempt was made to remove some spoiled Bank notes ordered for destruction by the Reserve Bank of India. The attempt was foiled. Investigations made did not indicate circulation of spoiled notes ordered for destruction.

(b) Only a few cases of alleged duplicate numbering of notes have come to the notice of Government. However, on investigation it was found that in several of these cases the numbers on one set of notes had been altered by a deliberate attempt. The motive for such attempts is not clear, and the Central Bureau of Investigation are understood to be investigating some of these cases. Only in two cases the duplicate numbering was due to an error in printing which was not detected, for which departmental action has been taken against the persons concerned.

(c) The case of the attempted removal of spoiled notes was investigated by the Police and prosecution launched against three persons but the Court acquitted them. As a result of departmental enquiries one person was dismissed and four others of the Reserve Bank of India Staff punished. The detective department of the Police also undertook investigations to unearth any conspiracy, but these investigations did not reveal any thing.

(d) Does not arise.

Attaching of Price Index to long-term Borrowing

*376. Shri R. S. Vidyarthi:
Shri N. S. Sharma:
Shri Sharda Nand:
Shri Brij Bhushan Lal:

Shrimati Tarkeshwari Sinha:
Shri Shri Gopal Saboo:

Will the Minister of Finance be pleased to state:

(a) whether Government propose to attach the price index to long term borrowing;

(b) if so, the details thereof; and

(c) the time likely to be taken for its implementation?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) No.

(b) and (c). Do not arise.

Cochin Refinery

*377. Shri Kashi Nath Pandey:
Shri N. P. Yadav:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Cochin Refinery has not reached its designed capacity so far;

(b) if so, the reasons therefor; and

(c) when it is going to reach to its full capacity?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) No, Sir. The refinery is operating at its design capacity with effect from the 28th May, 1967.

(b) and (c). Do not arise.

Irrigation Facilities

*378. Shri Vasudevan Nair:
Shri C. Janardhanan:
Shri P. C. Adichan:
Shrimati Tarkeshwari Sinha:
Shri Hukam Chand
Kachwal:
Shri Shiv Kumar Shastri:
Shri Ram Gopal Shalwale:
Shri O. P. Tyagi:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have prepared crash programme to provide irrigation facilities to additional 10 million acres of land for wiping out the country's food growing deficit in the next four years; and